

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of June, 2019 (10.6.2019 to 14.6.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
12.6.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	64/MP/2019	SAPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 along with Section 79 (1)(k) of the Electricity Act, 2003 for (i) declaration of events as 'change in law' under the Power Purchase Agreement dated 5.7.2018; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of safe guard duty by way of Notification No.01/2018-Customs sg dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited . (<i>On admission</i>)
	2.	127/MP/2019	CSPGPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (<i>On admission</i>)
	3.	129/MP/2019	CSPGL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (<i>On admission</i>)
	4.	130/MP/2019	CSPGL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (<i>On admission</i>)
	5.	134/MP/2019	CSPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (<i>On admission</i>)
	6.	135/MP/2019	CSPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (<i>On admission</i>)
	7.	136/MP/2019	ARSPPL	Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited having 100 MW (50 MW*2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I
	8.	108/MP/2019	ASHL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009. (<i>On admission</i>)

9.	109/MP/2019	ASHL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009. (On admission)
10.	112/MP/2019 alongwith I.A.No.55/2019	TWEPL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 & 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.(Interlocutory application for amendment of the Petition) (On admission)
11.	123/MP/2019	NLC	Petition for determination of project specific levelised tariff in respect of NLC Solar Power Station I (20 MW) - 2 x10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj. (On admission)
12.	111/MP/2019	GVPGL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.3.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation. (On admission)
13.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x195 MW) (On admission)
14.	120/MP/2019	KSKMPL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010 to set aside the bills dated, 7.12.2018, 7.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges) (On admission)
15.	110/MP/2019 alongwith I.A.No.37/2019& 53/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Ltd. through PTC India Limited (Interlocutory applications seeking interim relief) (On admission)
16.	122/MP/2019	EP(M)L	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in raising Bill-3 in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010
17.	124/MP/2019	SPL	Petition pursuant to Judgment of the Hon'ble Appellate Tribunal for Electricity dated 6.3.2019 in Appeal No. 149 of 2017 and under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for awarding of Carrying Cost on the compensation payable for allowed 'Change in Law 'events. (On admission)
18.	126/MP/2019	FBTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018. (On admission)
19.	118/TL/2019	ATIL	Petition for amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009

12.6.2019 Wednesday At 2.30 P.M. Coram: 1. Chairperson 2.Member(MKI)	20.	52/1A/2019 in Petition No. 209/MP/2017	ADHPL	Interlocutory application for taking on record the latest development pertaining to the dedicated Transmission Line of the Petitioner and for direction to Respondent No.7 (HPSEBL) and Respondent No.8 (HPPTCL)
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(T.D. Pant)
Dy. Chief (Legal)
10.6.2019